

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PRINCE FOUNDATIONS LIMITED**

Relevant Particulars	
1. Name of corporate debtor	Prince Foundations Limited
2. Date of incorporation of corporate debtor	27.02.2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Chennai)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201TN2004PLC052638
5. Address of the registered office and principal office (if any) of corporate debtor	61, Old No 17, Ormes Road, Kilpauk, Chennai - 600010
6. Insolvency commencement date in respect of corporate debtor	26.03.2026 (order received on 30.03.2026)
7. Estimated date of closure of insolvency resolution process	22.09.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir GS IBBI/IPA-001/IP-P-02744/2022-2023/14183
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No.11, Subham, Jayalakshmi Street, Keelkattalai, Chennai 600117, Email: sudhircaip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 7th Floor, KR D GEE GEE Crystal, Dr. Radhakrishnan Salai, Mylapore, Chennai 600004, Process Email ID: ibc.princefoundation@gmail.com
11. Last date for submission of claims	13.04.2026 (order received on 30.03.2026)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under real estate projects
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. CA. Sidharth S IBBI/IPA-001/IP-P-02978/2025-2026/14603 2. Mr. Venkateshwara Perumal IBBI/IPA-002/IPN01348/ 2025-2026/14618 3. Mr. AK. Raja IBBI/IPA-002/IP-N01335/2025-2026/14559
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Prince Foundations Limited** on 26.03.2026 (order received on 30.03.2026).

The creditors of **Prince Foundations Limited** are hereby called upon to submit their claims with proof on or before **13.04.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA. Sudhir GS
Interim Resolution Professional
IBBI/IPA-001/IP-P-02744/2022-2023/14183
AFA Valid upto 31.12.2026
Date: 01.04.2026



Kolkata emerges as lifeline for pets from Bangladesh, N-E

Ease of access, cheaper options, and expert care have seen a new healthcare sector open up in the Bengal capital, which already serves as a treatment destination for people from the eastern and north-eastern regions, and the neighbouring country as well

Sarthak@timesofindia.com

For people in the eastern and north-eastern parts of India, and even across the eastern border, Kolkata has long been the pre-eminent destination for medical treatment. It is that pedigree perhaps that has now seen the Bengal capital become the healthcare hub for a new clientele: pets.

The care and facilities available here took on a sheen of indispensability in March 2025, when eight-year-old Labrador retriever Saanu died in Bangladesh's Kuria, his owners prevented from bringing him to Kolkata for emergency treatment by the turmoil in post-Hasina Bangladesh over the election in the over India's smothering of the deposed PM. Saanu's condition became the subject of viral content on social media and was followed widely. He was undergoing treatment at a vet in the eastern suburb of Salt Lake for fatty liver and anaemia. When his condition worsened, and travel to Kolkata could not be arranged, his owners stayed in touch with the doctor at the clinic through video consultations. But the set-up for the treatment prescribed wasn't available in Bangladesh.

While Kolkata's standing as a go-to city for treatment of pets was a subject of urgent recall among social media users who were tracking updates of Saanu's health, the reputation of the city's veterinary ecosystem goes much further back.

In fact, the pet fallout from Bangladesh during the recent troubles there.

Prior to the unrest in Bangladesh, vet clinics would get around 800-1,000 patients every year from the neighbouring country. The arrival of Bangladeshi pet parents has resumed, but on a small-



Pet owners from outside the city come to Kolkata to take advantage of the advanced surgery and diagnostic facilities in the Bengal capital

er scale as compared to what it was in the past, according to vets and industry experts in the city.

"In the last few months, my cat stopped eating and lost weight. My neighbours suggested that I take it to Kolkata since it has good treatment facilities for animals. But I wasn't getting a visa to visit the city. Finally got it last month and brought my cat to a veterinary hospital in Toratala (in south Kolkata). It was given medicines and doctors told me it will recover in a few weeks. It's a relief," said Khushi recent Srinivasan.

According to visa officials, bringing in pets from Bangladesh involves specific veterinary and customs regulations. "Since the countries also share a land border, the process depends on whether pets are being flown in or brought via the land border by crossing Petapole-Berapole, for instance. Local vet advice is important for applying for a medical visa for pets' treatment as border security personnel are supposed to check the papers of pet owners," said an official.

"Visibly pet parents in Bangladesh were suspended for long due to the unrest in their country. However, the situation is now swinging back to normalcy and, after a long time, we got one patient from Bangladesh last month. We hope the footfall of patients from the neighbouring country will now increase," said Sunita Bhoj who runs a private animal hospital at Toratala.

Booming Ecosystem

Govt-run veterinary hospitals in Kolkata are supplemented by hundreds of clinics and dozens of diagnostic labs, making the state's pet medical tourism industry worth an estimated Rs 3,000 crore annually according to official estimates. There are about 200 veterinary clinics, apart from two govt veterinary hospitals and 35 vet diagnostic labs.

Pet parents from Bangladesh prefer Kolkata because treatment facilities are cheaper in the Bengal capital, while travel expenses and accommodation costs stay low, according to Rohit Raj, a senior veterinary doctor and assistant professor of JIS College of Veterinary & Animal Sciences.

It's not the same logic for those heading in with their pets from the North-East. "Compared with other metros, pet treatment in Kolkata is more affordable. Good pet care facilities are available and for pet parents in North-East, Kolkata is also easily accessible. So, we prefer going there for pets' treatment," said Anjan Lakshminandan of Manipur, who owns an Indig dog, and three cats, one of them a Persian.

But ease of access is just half the story. Vets said that those coming in with their pets would be aware of the improvements that have taken place in veterinary services in the city over the last few years — especially in micro-surgery and pathological treatment.

"We've had several requests from there is a focus on diagnosis like blood testing, echocardiography CT scan, etc. Some complicated surgeries are also being done in the city at present," said Raj, adding that there was potential for other facilities like spinal surgery, eye surgery.

For instance, one ophthalmology lab has introduced ocular B-scan and non-invasive surgery like endoscopic foreign body removal to avoid general surgery, which involves opening up of the stomach. A surgeon from the lab said they are "using a non-invasive technique to remove foreign objects swallowed by pets, including birds".

State-run veterinary hospitals, like the one at Belgachia in north Kolkata, are even taking the help of private pet-surgery clinics and test labs to provide improved care. "There is a spruce in some critical

PET QUALITIES

₹3,600 crore
What Bengal's pet medical tourism industry generates annually, per govt sources

200+
Veterinary clinics in the city, including two govt vet hospitals, and 35 vet pathology labs

Facilities like blood testing, echocardiography, CT scan, dialysis, ocular B-scan, endoscopy, etc available for pets

“Compared with other metros, pet treatment in Kolkata is more affordable. Good pet care facilities are available and, for pet parents in North-East, Kolkata is also easily accessible. So, we prefer going there for pets' treatment”

—Anjan Lakshminandan
PET PARENT FROM MANIPUR

surgeries and dialysis for pets. Even patients from other parts of the country are coming to us. The number of pet lovers has increased in the city, and so has the number of clinics and labs contributing to the state's veterinary treatment ecosystem,” said a senior doctor and professor at the West Bengal University of Animal and Fisheries Sciences.

Sharda Radhakrishnan, founder-trustee of Chhaya Animal Hospital and Shelter at Bangur said, “We treat about 5,000 stray dogs annually and have specialised modern tools like digital X-ray.”

Sheela Kalaria, owner of a private pet clinic in south Kolkata, said, “With pet parenting evolving rapidly, the demand for quality veterinary care has increased significantly, not just for dogs, but also for cats, birds and exotic pets. Today, clinics need to be equipped not only for routine consultation, but also for critical care, diagnostics and specialised treatment, as pet owners are seeking more advanced and timely medical support for their companions.”

Beyond Medical Care

The city's pet ecosystem goes beyond just clinics and hospitals. For instance, a large-format departmental store had opened on the Eastern Metropolitan Bypass in 2006, stocked with products for pampering pets. “The shop is the bigger version of the store that was started by my grandfather back in 1956. It sold only products for dogs, but the revamped store caters to other animals like cats, birds and rabbits,” said Rishi Bhatnagar, a partner of the business.

Pet relocation is also emerging as a business segment. Sourav Bose, owner of a company engaged in pet relocation, said, “Bengal's pet industry is growing rapidly. New pet shops are coming up in different parts of the city. About 15 years ago, we could not imagine that this segment would shape up into the industry that we see today.”

With pet parenting evolving rapidly, the demand for quality veterinary care has increased significantly... Today, clinics need to be equipped not only for routine consultation, but also for critical care and specialised treatment, as pet owners are seeking more advanced and timely medical support for their companions

—Sheela Kalaria | OWNER OF A PRIVATE PET CLINIC IN SOUTH KOLKATA

Fate of 32K certificates in limbo after trans bill gets President's assent

Times News Network

New Delhi: As the Transgender Persons (Protection of Rights) Amendment Bill, 2025 becomes law with the President giving her assent Monday, all eyes are now on the way forward. The amendments do away with the provisions in the 2019 act that allowed “self-perceived gender identity” to be the basis for determining gender. Identification for approval by the district magistrate for transgender certificates.

The amended definition of “transgender persons” makes it clear that it will not include persons with “different sexual orientations and self-perceived sexual identities”. A medical board headed by a chief medical officer has been introduced. Going forward the district magistrate will issue a certificate of transgender identity, after examining the recommendation of the medical board.

Shielded people from hike as global crude prices rise: M

'Cong Plotting Gains From Gulf Turmoil'

Tashar Prabhakar | timesofindia.com

Ahmedabad/Palampur: As the intensifying war in the Middle East — India's vital energy lifeline — roils global energy markets and disrupts supply chains, Prime Minister Narendra Modi on Tuesday said “govt shielded people in India” by not taking fuel price hikes while reducing responsibility and progress in the face of such turmoil.

On a one-day visit to Gujarat, Modi also claimed Congress was orchestrating conspiracy to reap political gains from the global upheaval by resorting to rumour-mongering about fuel shortages.

He stressed that it is “extremely important” for domestic crude oil users like India to

Foreign vessel carrying Iranian oil likely to reach India on Saturday

New Delhi: A foreign vessel carrying Iranian oil is likely to reach India on April 4, marking the first such shipment since May 2019, when India stopped imports from the country in the wake of US sanctions, report **Atul Mathur & Dipak Dash**. MarineTraffic data showed that the Esvevini-flagged tanker, Ping Shun, was heading to Vadinar facility of Beediyal Port at Kandla. A govt official said the port had not received any intimation about its arrival till late on Tuesday. According to Sumit Bhatia, lead analyst at global analytics firm Kpler, Ping Shun is on a route to Vadinar with nearly 5 lakh barrels of crude. Meanwhile, officials said 18 oil tankers are in the Persian Gulf (Gulf of Oman and Strait of Hormuz), four in Gulf of Oman (East of the Strait), and two in Gulf of Aden.

TOI LINE OF NO CONTROL



FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Transparency and Accountability of Public Bodies (Transparency and Accountability) Regulations, 2018)

FOR THE ATTENTION OF THE CREDITORS OF PRINCE FOUNDATIONS LIMITED

Sl. No.	Name of creditor/bank	Particulars
1.	State of Karnataka	₹ 1,00,00,00,000/-
2.	State of Karnataka	₹ 1,00,00,00,000/-
3.	State of Karnataka	₹ 1,00,00,00,000/-
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100.	State of Karnataka	₹ 1,00,00,00,000/-

Officials must be allowed into homes, mark census no. on doors as per law

New Delhi: All residents of the country are obligated by the Census Act to allow the census staff entry to their homes during field operations and also to let them paint the census numbers on the house, reports **Bhargava Jain**.

The census manual provides information to India is a unique identifier assigned during house listing operations (HLO) to supervise housing structure, ensure complete coverage and avoid double-counting of households. It is to be written prominently — with a permanent marker pen or equivalent — on the doorway of the census house or adjacent to it.

Each respondent is required by the Census Act to furnish correct information to the enumerator “to the best of his/her knowledge or belief”. Given that Section 15 of the Act requires all individual data to be kept confidential and not shared with any govt agency under Right to Information (RTI) or produced as evidence in the courts, respondents usually provide correct information to the census officials, enabling accuracy of aggregate data released at the level of various administrative units like village, town, district, state etc.

INVEST UP

2nd, 4th & 8th Floor, A-Block, PCCUP Bhawan, Vikhrali Khurd
Gandhi Nagar, Lucknow-226 010 (U.P.) | 91 522 312970 & 3117976
Email: investup.org.in | W: https://investup.org.in/

ADVT No.: 680/Admin/IUP/2025-26 Dated: 31 March, 2026

Applications are invited in prescribed format from eligible & experienced candidates for the following posts. Applications will be accepted on Invest UP's website: [www.investup.org.in/career/](https://investup.org.in/career/)

Sl. No.	Name of Post	No. of Post
1	General Manager (Infrastructure)	01
2	Asst. General Manager (Infrastructure)	01
3	Asst. General Manager (EV)	01

For details of educational/technical qualification, age, eligibility, experience, application format etc. kindly visit investup.org.in/career/

Only online applications shall be accepted for the above posts
Last date for the submission of online applications is 22.04.2026 by 5:00 PM

Chief Executive Officer, Invest UP

BENGALURU CENTRAL CITY CORPORATION

Office of the Executive Engineer, Shanthinagara Division, 8th Floor, P.U.B. Bengaluru-560011

No:EE/S/INTD/26/2025-26 Date: 31.03.2025

INVITATION FOR TENDER (IFT)

(Two Cover System) (Through GOK KPFP only) website: <https://kppc.karnataka.gov.in>

The Executive Engineer, (Shanthinagara Division), BCCCC Bengaluru, invites bids for the following services from reputed contractors for Annual Maintenance of SWD and Aerial and Sun Arterial roads in Shanthinagara Division for the works detailed in the table below.

Sl. No.	Name of the Work
1.	Annual Maintenance of Storm Water Drain in Shanthinagara Constituency (For 3 Years).
Project Cost (₹ in Lakhs) 535.00, (EMD in ₹): 8,02,500/-	
2.	Annual Maintenance of Aerial and Sub Arterial Roads including Footpath in Shanthinagara Division.
Project Cost (₹ in Lakhs) 116.10, (EMD in ₹): 2,06,000/-	

Calendar of Events: (1) Pre bid meeting will be held on 07.04.2026 at 3:30 p.m. in the Office of the Chief Engineer, Central Zone-1, BCCCC, 18th Floor, Public Utility Building, Bengaluru-560001. (2) Last Date for submission of tender documents on or before 13.04.2026 at 4:00 p.m. (3) Technical Bids will be opened on 15.04.2026 at 11:00 a.m.

Sd/- Executive Engineer, Shanthinagara Division, BCCCC

BJP slams Pinarayi for pulling out of debate

Times News Network

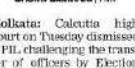


Pinarayi/Chief: Kerala chief minister Pinarayi Vijayan has stepped back from a proposed face-to-face public debate with opposition leader V D...
Addressing a news conference in the state capital on Tuesday, Pinarayi said his remarks had been misinterpreted, asserting that he only invited Saibabhan to engage in a debate on social media, particularly on the govt's performance highlighted in the LDF's report card.

Cal EC dismisses PL against EC transfers

Says No Proof of Arbitrary Use Of Power

Subrata Chatterjee & Srihari Lakshmi



Kolkata: Calcutta High Court on Tuesday dismissed a PIL challenging the transfer of officers by Election Commission (EC), observing that it could not be established that the petitioners had a public interest in the transfer of officers by the EC, resulting in "any injury to public interest" or the transfers "created a vacuum".



Calcutta high court, however, provided individual aggrieved officers the option to move against the transfer orders.
The court observed, "It was strenuously contended by senior counsel for the petitioner and AG that because of transferred members of officers and staff, there is a vacuum created or if we borrow the word used by AG, there is a 'harmful' like situation in the state. Upon examining the rival stands, we do not find much substance in the said contention."

a state came within the control and supervision of EC thereafter.
The court observed, "It was strenuously contended by senior counsel for the petitioner and AG that because of transferred members of officers and staff, there is a vacuum created or if we borrow the word used by AG, there is a 'harmful' like situation in the state. Upon examining the rival stands, we do not find much substance in the said contention."

BATTLEGROUND KERALA

...and venues for the debate. He reminded Vijayan that 24 hours had passed since the CM indicated he was willing to hold a discussion and accept his own responsibility.
Later, while addressing Saibabhan at North Paravur, Saibabhan expressed deep disappointment over the CM's withdrawal from the debate. He accused the CM of retreating to social media monologues to avoid accountability for "profound lies" regarding the state housing projects and financial health.
Saibabhan noted that while the CM claimed the previous LDF govt built over 4,400 houses, official data from the CM's own cabinet proved that 4,49,000 persons had been beneficiaries of the housing scheme during Commun Chandy's tenure.

5 yrs under Himanta in Assam magical: Rajnath

Sarma slams Cong over Zubeen pledge

Kangana Khatwal

Guwahati: Defence minister Rajnath Singh Tuesday said the BJP-led govt had accelerated "unprecedented development" in Assam by restoring peace and claimed that more than 7,290 militants in the state had laid down arms and returned to the mainstream.
Addressing a rally in Tezpur for Assam Gana Parishad (AGP) candidate Prithviraj Rabha, Singh said the Centre's policies had weakened militancy, terrorism and nationalism across the country.
AGP is contesting the state assembly election as part of the BJP-led coalition. "Whether it's terrorism, nationalism or militancy all these are heading towards the end under Modi govt. More than 7,500 militants have laid down arms and returned to the mainstream in the state. This shows that if there are right policies, strong willpower and zeal, anything is possible," Rajnath said. He said the development seen in Assam over the past five years under CM Himanta Biswa Sarma has been "magical" and praised the state government for freeing large tracts of land from encroachers.

Assam CM Himanta Biswa Sarma on Tuesday attacked Congress, accusing of plotting singer Zubeen Garg's death by promising justice within 100 days. Judgments are delivered by courts, not political parties," he said. Calling it an "unethical and unbecoming" pledge, Zubeen in his manifesto, had said Congress was also a traitor, who had been the mainstay in the state. This shows that if there are right policies, strong willpower and zeal, anything is possible," Rajnath said. He said the development seen in Assam over the past five years under CM Himanta Biswa Sarma has been "magical" and praised the state government for freeing large tracts of land from encroachers.

Modi wants LDF to win elections, says Rahul

Times News Network

Kozhikode: Lok Sabha's opposition leader Rahul Gandhi on Monday intensified his allegation of a partnership between CPM and BJP during roadshows in Kannur and Kozhikode on Tuesday. He claimed that PM Narendra Modi wants LDF to win the elections in Kerala.
Addressing a meeting in Kannur and campaigning in Kozhikode, Rahul said BJP wants CPM to stay in power because it believes it can control the party within the LDF and Congress. He said that just as the President controls the Pramp 'control' Modi, the PM controls CM Vijayan.

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GOVERNMENT OF PUNJAB DEPARTMENT OF POWER (Energy Branch) Applications are invited for the post of Director/Generation, Punjab State Power Corporation Limited. For details, login to www.punjab.gov.in

Corporate Insolvency Resolution Process of Jaiprakash Associates Limited. The resolution plan of Jaiprakash Associates Limited ("Company") marks a significant milestone in the resolution of the Company's affairs and the preservation of its value as a going concern.

AGRIUM HOUSING FINANCE PRIVATE LIMITED. DEMAND NOTICE UNDER SECTION 13(1) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Olympic medallist Leander joins BJP 'to serve countrymen'

Times News Network

Kolkata/New Delhi: Olympic medallist and multiple Grand Slam doubles champion Leander Paes crossed over to BJP Tuesday, exiting Trinamool Congress after 34 years of stint.
At BJP head quarters in New Delhi, Paes framed the move as a new "responsibility" after four decades in sport. "I have played for the country... I wish to serve youth and countrymen and thank PM Narendra Modi for the opportunity.
Party functionaries pitched the tennis legend's entry as a signal to urban voters and younger demographics, pushing back against critics that BJP focuses narrowly on Hindu causes.
Junior Union minister Sukanta Majumdar called Paes "son of Bengal", citing his upbringing in Kolkata and lineage tracing back to 19th-century poet and playwright Michael Madhusudan Dutt.
Party functionaries expect his profile - Christian, Goan roots, Kolkata upbringing - to widen outreach among non-Hindu communities and urban middle class. Paes had met national president N. Chandrababu Naidu in Kolkata last week, fuelling speculation. He was inducted by minority affairs minister Kiren Rijiju along with other functionaries.
BJP leaders said his proximity to Rijiju was back to 2019-21 when the latter headed sports portfolio.

Stir between BJP & TMC workers outside Bengal CEO office over SIR

Kolkata: Election Commission on Tuesday ordered a probe into illegal submissions of Form 6 in bulk for voter inclusions over the issue snowballed into a stand-off and sporadic clashes between Trinamool and BJP workers outside Bengal's CEO office, report Kaushik Pradhan, Debshis Konar and Dwaipayan Ghosh.

TMC Supporters alleged that a youth was carrying 400 Form 6 applications in a plastic bag. They said they caught him and demanded his arrest. Soon after BJP workers gathered the site. Police had to issue prohibitory orders and chase away protesters after clashes.
Trinamool later filed an FIR alleging BJP was illegally submitting Form 6 applications.

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'Bhoot Bangla' for BJP handles, slum in Kol fights to prove it exists

Dipawali Mitra & Zeechan Javed

Kolkata: A phantom plot on the map. A living maze on the ground. Two realities, one Kolkata address - a 'Bhoot Bangla'.
Viral posts questioned the existence of a Central Avenue address. Claims of "invented buildings" in a non-existent house spread like a forest fire in the past couple of days, amplified by BJP handles targeting the address in Chowringhee constituency. "Now virtual voters can have virtual addresses in Bengal," says BJP handle posted.
TOI visited 201, Gari Bahu Lane No 30/30A, A dense, 24-hour slum colony tucked beside Iskanta Hospital, alive with families who said they lived here for decades. Rough count at least 700 voters, after 111 voters were struck off electoral rolls.
"We have been here since 'Bhoot Bangla'. This is unfortunate. Human beings live here. We are legitimate voters with valid documents," said M Sarfaraz, 39, whose father's name has been deleted. Local accounts suggested the civil runs disorderly - not ill, but close to 40 names missing.
Abdul Sattar, 61 said, "My name was on the 2002 rolls. I submitted all documents, yet my name vanished from the list." He said, "I am uncertain if he will cast a vote this time.

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